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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD

ORIGINAL APPLICATION NO. 1459 OF 2006

ALLAHABAD THIS THE 12TH DAY OF OCTOBER 2007.

Hon'ble Mr. Ashok S. Karamadi, J.M

Hon'ble Mr. K.S. Menon, A.M

Smt. Mamta wife of late Sri Satya Dev, Resident of Village Hastpur, Post Office- Chandrafari, Tehsil Iglas, District Aligarh.

.....Applicant

(By Advocate: Sri J.P Tripathi)

Versus.

1. Union of India through Secretary, Ministry of Communication, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, U.P Circle, Lucknow.
3. Assistant Director (Appointment) in the Office of Chief Post Master General, U.P Circle, Lucknow.
4. Post Master General, Agra Region, Agra.
5. Senior Superintendent, Post office, Aligarh Division, Aligarh.
6. Assistant Superintendent Post Offices (Central) Aligarh.

(By Advocate: Sri P Krishna)

ORDER

Mr. Ashok S. Karamadi, J.M

Heard Sri J P Tripathi, learned counsel for the applicant, there is no representation on behalf of respondents in the revised call also and no counter affidavit has been filed by the respondents in this matter.

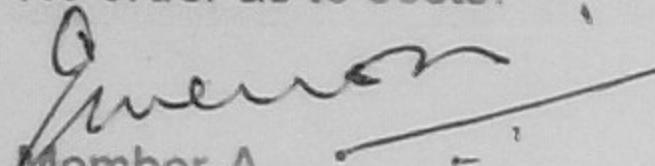
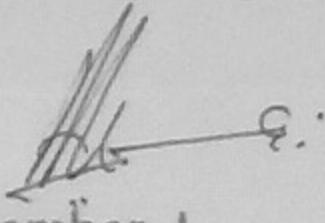
2. Learned counsel for the applicant states that applicant made a request for compassionate appointment to the respondents' department as the applicant's husband died while he was in service on 25.10.1996 but respondents have not considered the request of the applicant for appointment on compassionate grounds. She has produced Annexure 5 and Annexure 8, which clearly goes to show that applicant is requesting for the respondents to consider the case for compassionate appointment and further it is stated that respondents have not taken any decision and passed any order in respect of applicant's representation as on today

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hence this original application is filed seeking direction to the respondents to consider and appoint the applicant on compassionate grounds.

3. On perusal of the pleadings, and having regard to the fact that respondents have not taken any decision and passed any speaking order in respect of representation made by the applicant for compassionate appointment. In that view of the matter, we thought it just and proper to direct the respondents to consider the representation of the applicant and pass appropriate orders in accordance with law. However, it is made clear that we are not expressing any opinion on the merits of the case.
4. With the above observation, the O.A. is disposed of by giving direction to the respondents to consider the representation of the applicant within a period of three months by reasoned and speaking order from the date of receipt of a copy of the order.

No order as to costs.


Member-A
Member-J

Manish/-